THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) In the meeting of the NCR Planning Board held on 23rd March, 1999 where all the participating member States, namely, Haryana, U.P. and Rajasthan were present, it was decided in Principle, that the area covered under National Capital Region will be extended. Further details are to be worked out.

(c) and (d) As a follow up of the decisions of the Board meeting, development plan for the balanced development of the region would take care of provisions of water, power and other infrastructure.

दि दिल्ली रीयल एस्टेट डेवलपमेंट रेगूलेशन बिल

3070. **श्री बलवन्त सिंह रामूवालिया** :

श्री राज मोहिन्दर सिंह :

क्या शहरी कार्य और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच हैं कि सरकार ने राजधानी दिल्ली में भवन निर्माताओं, स्टेट एजेंटों एवं प्रापर्टी डीलरों की गतिविधियों में नियमितता लाने के लिए गत वर्ष 1998 में एक विधेयक "दि दिल्ली रीयल एस्टेट डेवलपमेंट रेगूलेशन बिल" का प्रारूप तैयार किया था,

(क) क्या यह भी सच हैं कि उस प्रारूप को गृह मंत्रालय, विधि, न्याय और कम्पनी कार्य मंत्रालय की स्वीकृति के बाद दिल्ली राज्य सरकार की सहमति प्राप्त करने हेतु भेजा था,

(ग) यदि हां, तो उपरोक्त विधेयक कब भेजा गया हैं और क्या यह विधेयक सरकार को वापिस प्राप्त हो चुका हैं, और

(घ) यदि नहीं, तो विलम्ब के क्या कारण हैं ?

शहरी कार्य और रोजगार मंत्रालय में राज्य मंत्री (श्री बंडारू दत्तात्रेय) : (क) और (ख) जी, हां । संबंधित मंत्रालयों को टिप्पणी के लिए एक ड्राफ्रट नोट भेजा गया हैं और इस प्रक्रिया में दिल्ली सरकार से भी संपर्क किया गया ।

(ग) और (घ) ड्राफ्ट संबंधित मंत्रालयों को अगस्त 1998 में परिचालित किया गया था । गृह मंत्रालय ने अब तक अपनी टिप्पणी नहीं दी हैं । उन सबको उन्हें स्मरण कराया जा रहा हैं ।

Shifting of Proposed Jail

3071. SHRI RAJ NATH SINGH: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether Government's attention has been drawn to the public notice No. F-20 (6)/96-M.P. issued by DDA dated 15lh January, 1999 wherein DDA had asked for objections and suggestions from residents of Bapraula villages in Najafgarh and adjoining areas;

(b) whether Government propose to shift the proposed Jail in the above area in any other region of NCR in neighbouring State; and

(c) if so, the details thereof and if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Yes, Sir.

(b) and (c) The proposal is based on the requirements of IG (Prisons), Govt, of NCT, Delhi so as to cater to the increasing need of jails in Delhi and also to relieve the congestion in Tihar Jail.

Water Supply in Government Colony, Vasant Vihar

3072. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of URBAN AFFAIRS AND EMPLOY MENT be pleased to state:

(a) whether the residents of Government Colony, Vasant Vihar, New Delhi are facing problems due to short supply of water;

(b) if so, the estimated quantity of water required by the residents of Vasant Vihar colony;

(c) the quantity of water actually being supplied by the MCD at present;

(d) the reasons for short supply of water in this colony;